

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:2882  
ANSWERED ON:24.07.2009  
PROVISIONS OF PANCHAYATI RAJ SYSTEM  
Kumar Shri Shailendra

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the representatives of elected Panchayats get allowances like Members of Parliament and Legislative Assemblies;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor and the time by which a decision in this regard is likely to be taken;
- (d) whether there is any proposal to include district level officers under Panchayats;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether the Panchayats are formulating and implementing various schemes; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF PANCHAYATI RAJ(Dr. C. P. JOSHI)

(a) to (c): Panchayati Raj Institutions (PRIs) being local body, is a State subject.States are mandated to frame legislations and rules thereunder which may provide for powers, authority and responsibilities. Allowances for elected representatives to Panchayats, are decided by the State Governments. Union Government has no say in the matter. Information on details on allowances of elected representatives of Panchayats is maintained by respective State Governments.

(d) & (e): Panchayati Raj is a State subject and proposals regarding including or assigning district level officers are dealt by State Governments. Union Government does not have a direct role in the matter.

(f) & (g): The role played by PRIs in various schemes is mainly decided by the State Governments concerned. The Ministry of Panchayati Raj has engaged intensively with Central Ministries for assignment of roles to Panchayats in their schemes. The Backward Regions Grand Fund (BRGF) programme is implemented on the basis of participative plans prepared from the grass roots level upwards by the Panchayats and the Municipalities, which are then consolidated by the District Planning Committee into the draft development plan of the district. The Ministry has also conceived of a Panchayat Empowerment and Accountability Incentive Scheme, which aims to provide incentives to States to empower Panchayats through the devolution of functions, funds and functionaries. Provisions have been made in schemes such as the National Rural Employment Guarantee Scheme (NREGS), Mid-day Meals etc. to provide a role for Panchayats in planning and implementation of schemes.